

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
02-02-2022 AT 10:30 A.M. THROUGH VIDEO CONFERENCE.

**CP(IB) No.151/9/HDB/2020**  
U/s 9 of IBC, 2016

**IN THE MATTER OF:**

Premier Power Products(Calcutta) Pvt Ltd

**...Operational Creditor**

Vs

Tata Projects Limited

**...Corporate Debtor**

**CORAM:-**

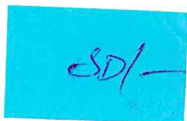
DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. VEERA BRAHMA RAO AREKAPUDI, HON'BLE MEMBER (TECHNICAL)

**ORDER**

Learned Counsel Shri Shovan Ghosh for Operational Creditor and Learned Counsel Shri B. Saroj for Corporate Debtor appeared via video conference.

A memo is filed by Operational Creditor seeking leave of the Tribunal to withdraw the company petition contending that the matter has been settled out of the Tribunal. Learned Counsel for Corporate Debtor confirmed the settlement. In the light of the submissions, memo is taken on record. The matter is disposed of as withdrawn in terms of the memo.

**Accordingly, CP(IB) No.151/9/HDB/2020 is dismissed as withdrawn.**



**MEMBER (T)**

*Srinivas*



**MEMBER (J)**